

FIR No. 882/2015  
PS Nihal Vihar  
U/s 302/307/120B/34 IPC  
State Vs. Parveen

13.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Prashant Sharma, Id. Counsel for the applicant/ accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Conduct report qua the applicant/accused has not been received from the concerned Jail Supdt.

Previous involvement report of the applicant/accused has also not been received from the IO/SHO concerned.

At this stage, Ahlmad has reported that perhaps notices have not been issued to the concerned Jail Supdt. as well as to the IO/SHO concerned by the Asstt. Ahlmad as there is no record/noting of the same in the file.

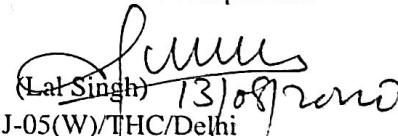
**As such, Asstt. Ahlmad is directed to be careful in future.**

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused and previous involvement report in any other case, if any, returnable for 19.08.2020.

Issue notice to the IO/SHO concerned to file proper previous involvement report of the applicant/accused for 19.08.2020.

Copy of this order be sent to the IO/SHO concerned for compliance.

Put up on 19.08.2020 for consideration.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(17)

**FIR No. 629/2018**  
**PS Punjabi Bagh**  
**U/s 302/120B/149/34 IPC**  
**State Vs. Jitender Kumar @ Jeetu**

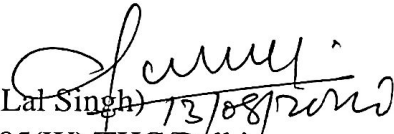
13.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Pradeep Anand, Id. Counsel for the applicant/accused  
Jitender Kumar @ Jeetu through VC.

This urgent application has been filed on behalf of the applicant/accused Jitender Kumar @ Jeetu for disposal of the bail application u/s 439 Cr.P.C.

Ld. Counsel for the applicant/accused submits that application u/s 439 Cr.P.C. was filed on behalf of the applicant/accused Jitender @ Jeetu before lockdown.

Accordingly, put up the present urgent application alongwith main application u/s 439 Cr.P.C. as well as main case file on 21.08.2020 for consideration.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

FIR No. 323/2014  
PS Mundka  
U/s 302/363 IPC  
State Vs. Rajesh Yadav

13.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.V.P.Katiyar, Ld.Counsel for the applicant/accused through VC.

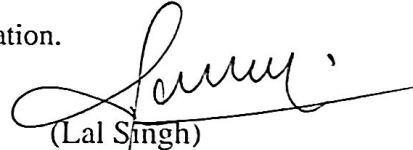
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail in terms of HPC guidelines dt. 18.05.2020.

At the very outset, Id. Counsel for the applicant/accused submits that inadvertently, FIR number has been wrongly mentioned as 232/2014 in the application instead of FIR no. 323/2014 and hence, the FIR number in the present application may be read as FIR no. 323/2014, PS Mundka.

Issue Notice to the IO/SHO concerned to file reply as well as previous involvement report of the applicant/accused for 21.08.2020.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 21.08.2020.

Put up on 21.08.2020 for consideration.



(Lal Singh)  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

**FIR No.99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397/411/34 IPC**  
**State Vs. Arjun @ Hakla**

13.08.2020

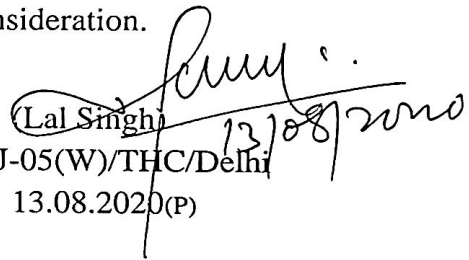
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Zia Afroz, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

Ahlmad has reported that one another application of the  
applicant/accused Arjun @ Hakla is already pending for 18.08.2020.

At the request of Id. Counsel for the applicant/accused,  
this application is also adjourned for 18.08.2020.

Put up on 18.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

**Bail Application Nos. 2443/2019 & 2444/2019**  
**FIR No. 60/2019**  
**PS Paschim Vihar West**  
**State Vs. T.P. Setia**  
**and**  
**State Vs. Sagar Setia**

13.08.2020

**This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.**

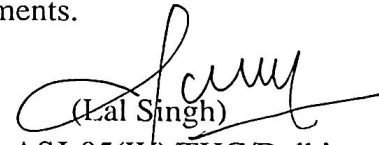
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Sandeep Vyas, Ld. Counsel for the applicants/  
Petitioners through VC.  
None for the complainant.

These two connected bail applications u/s 438 Cr.P.C. are at the stage of further arguments, before lockdown.

As today, none appeared for the complainant, therefore, issue notice to the complainant through IO to appear through VC on the next date of hearing i.e. 16.09.2020.

Notice be also issued to the IO/Insp. Manoj Bhatia to appear through VC on the next date of hearing i.e. 16.09.2020.

Put up on 16.09.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

CA No. 43/2020  
Ravi @ Miakal Vs. State

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

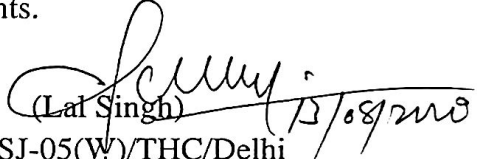
Present : Sh.N.K Prince, Ld. Counsel for the appellatant through VC.  
Sh.M.A.Khan, ld. Addl. PP for the State/respondent through VC.

Matter is at the stage of arguments on Appeal.

Ld. Counsel for the appellatant submits that presently he is at his native village i.e. Village Ratoi, District Navada, Bihar and he is not having file of the present case and he is seeking adjournment.

At the request of the counsel for the appellatant, matter is adjourned to 12.10.2020.

Put up on 12.10.2020 for arguments.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

CA No. 44/2020  
Manish Vs. State

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.


Present : Sh.N.K Prince, Ld. Counsel for the appellant through VC.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent through VC.

Matter is at the stage of arguments on Appeal.

Ld. Counsel for the appellant submits that presently he is at his native village i.e. Village Ratoi, District Navada, Bihar and he is not having file of the present case and he is seeking adjournment.

At the request of the counsel for the appellant, matter is adjourned to 12.10.2020.

Put up on 12.10.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi 13/08/2020  
13.08.2020(P)

CA No. 45/2020  
Abhishek @ Pandey Vs. State

13.08.2020

**This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.**


Present : Sh.N.K Prince, Ld. Counsel for the appellant through VC.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent through VC.

Matter is at the stage of arguments on Appeal.

Ld. Counsel for the appellant submits that presently he is at his native village i.e. Village Ratoi, District Navada, Bihar and he is not having file of the present case and he is seeking adjournment.

At the request of the counsel for the appellant, matter is adjourned to 12.10.2020.

Put up on 12.10.2020 for arguments.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)



**FIR No. 629/2018**  
**PS Punjabi Bagh**  
**State Vs. Raju Bhilwari @ Langra & others**

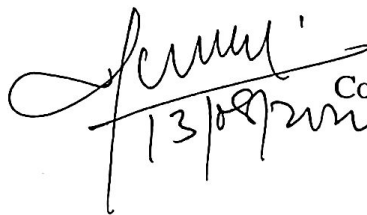
13.08.2020

**This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Neeraj Kumar Shah, Ld. Counsel for accused Ram @ Ravi through VC.  
Sh. Janki Dass Bansal, Id. Counsel for accused Kuldeep through VC.  
Sh. B.L.Madhukar, Id. Counsel for accused Ramesh Kapoor through VC.  
Sh. Pradeep Anand, Id. Counsel for accused Jitender Kumar @ Jeetu through VC.  
Accused Kuldeep, Ramesh Kapoor and Hari Kant are stated to be on bail, however, they are absent today.  
Accused persons namely Raju Bhilwari @ Langra, Rajesh @ Raj, Ram @ Ravi and Jitender Kumar @ Jeetu are stated to be in J.C.

Matter is at the stage of further arguments on the point of Charge.

At the oral request of Id. Counsels for respective accused persons, the abovesaid accused persons namely Kuldeep, Ramesh Kapoor and Hari Kant are exempted from appearance through VC for today only.

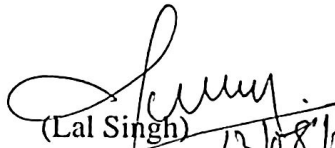
  
13/08/2020 Contd..2.

: 2 :

For arguments on the point of Charge, the presence of Id. counsels for all the accused persons through VC is required. Therefore, in the absence of Id. Counsels for some of the accused persons, matter is adjourned to 17.09.2020.

Notice be issued to the IO/SHO concerned to submit the report regarding status of FSL report i.e. whether the same has been filed or not, on the next date of hearing i.e. 17.09.2020.

Put up on 17.09.2020 for arguments on the point of Charge.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

Case No. 135/2020  
FIR No. 111/2019  
PS Anand Parbat  
State Vs. Maan Singh & others

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Vincent Jain, Ld. Counsel for all the accused persons through VC.  
All the accused persons are stated to be on bail, however, they are absent today.

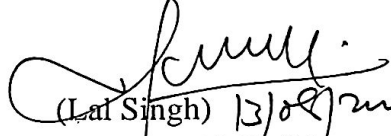
Matter is at the stage of consideration on the point of Charge.

At this stage, Id. Counsel for all the accused persons submits that today accused persons could not appear as there was no intimation regarding their appearance through VC for today and he orally requested to exempt their appearance through VC for today.

At the request of Id. Counsel for accused persons, all the accused persons are exempted from their appearance through VC for today only.

Ld. Counsel for the accused persons seeks one opportunity for arguments on the point of Charge.

Accordingly, put up on 12.10.2020 for arguments on the point of Charge.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

Case No. 58209/2016  
FIR No. 556/2016  
PS Nihal Vihar  
State Vs. Sonpal

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.

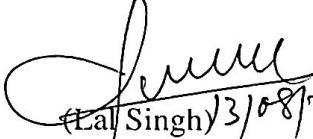
Matter is at the stage of P.E.

Perusal of the file shows that the accused was in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.10.2020.

Put up on 12.10.2020 for P.E.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

Case No. 519/2017  
FIR No. 68/2017  
PS Nangloi  
State Vs. Kamal & others  
13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Vikash Kumar, Ld. Counsel for both the accused through VC.  
Both the accused persons are stated to be on bail, however, they are absent today.

Matter is at the stage of P.E.

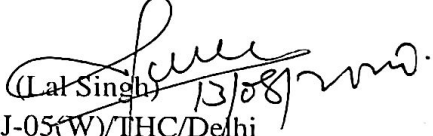
Ld. Counsel for both the accused persons submits that the accused persons could not appear today through VC as there was no intimation regarding their appearance through VC for today.

At the oral request of Id. Counsel for the accused persons, both the accused persons are exempted from appearance through VC for today only.

As per order no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.10.2020.

Put up on 12.10.2020 for P.E.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

Case No. 108/2019  
FIR No. 155/2018  
PS Tilak Nagar  
State Vs. Rohit Kapoor & others

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused persons.

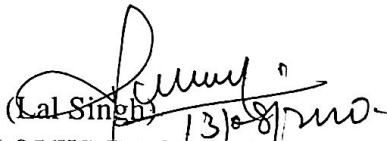
Matter is at the stage of P.E.

Perusal of the file shows that the accused persons were in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.10.2020.

Put up on 12.10.2020 for P.E.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

Case No. 237/2019  
FIR No. 428/2018  
PS Khyala  
State Vs. Parvinder Singh @ Kallu @ Rinku

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.  
None for the complainant.

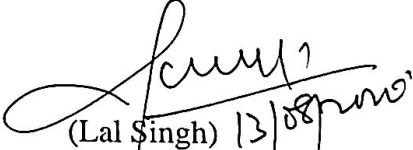
Matter is at the stage of P.E.

Perusal of the file shows that the accused was in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.10.2020.

Put up on 12.10.2020 for P.E.

  
(Lal Singh) 13/08/2020  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)

CR No. 73/2020  
Anil Aggarwal Vs. Sunita Bardia

13.08.2020

This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : None for the Petitioner.  
None for the Respondent.

Matter is at the stage of arguments on the revision petition.

Ahlmad has reported that he has contacted the counsel for the Petitioner, however, Id. Counsel for the petitioner informed him that he is not in a position to join the proceedings through VC as there is some problem in his mobile phone.

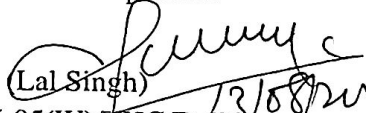
Ahlmad has also reported that vakalatnama of the Id. Counsel for the petitioner is not on record.

Perusal of the file shows that before lockdown, TCR was not received.

Accordingly, issue notice to both the parties to appear through VC on the next date of hearing i.e. 12.10.2020.

In the meanwhile, TCR be requisitioned for the next date of hearing.

Put up on 12.10.2020 for arguments on the revision petition.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
13.08.2020(P)